

ITEM NO.30

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 26834/2022

(Arising out of impugned final judgment and order dated 13-06-2022 in CRWP No. 5744/2022 passed by the High Court Of Punjab & Haryana At Chandigarh)

NATIONAL COMMISSION FOR PROTECTION OF  
CHILD RIGHTS (NCPCR)

Petitioner(s)

VERSUS

GULAAM DEEN & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.151404/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.151402/2022-PERMISSION TO FILE PETITION (SLP))

Date : 17-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Tushar Mehta, Ld. S.G.  
Mrs. Swarupama Chaturvedi, AOR  
Mr. Kanu Agarwal, Adv.  
Ms. Shilp Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file SLP is granted.

Application for exemption from filing C/C of  
the impugned judgment is allowed.

We are not inclined to interfere with the  
relief granted to the respondents but do believe  
that there is question of law required to be  
examined.

We would also like to appoint Amicus Curiae to assist this Court and we appoint Mr. Rajshekhar Rao, learned senior counsel as Amicus Curiae to assist us in the matter. A complete set of papers be made available to him.

List on 07.11.2022.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)